

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

\*\*\*\*

**NOTIFICATION**

**Dated Shillong the 27<sup>th</sup> July, 2016**

No. LJ(A) 19/2002/41.- In pursuance of the Memorandum of discussion held on 07-07-2016 between the Hon'ble Chief Minister and the Hon'ble Chief Justice, the Government of Meghalaya hereby constitute a "Dedicated Cell" comprising with the following Members for coordination, taking necessary steps for immediate settlement of the infrastructural requirement of High Court and Subordinate Judiciary and Separation of Judiciary from Executive, namely as follows:-

- |                                       |         |
|---------------------------------------|---------|
| 1. Secretary, Law Department          | -Member |
| 2. Secretary, Finance Department      | -Member |
| 3. Secretary, Planning Department     | -Member |
| 4. Secretary, Public Works Department | -Member |
| 5. Chief Engineer, PWD (B)            | -Member |
| 6. Superintending Engineer, PWD (B)   | -Member |
| 7. Financial Adviser, Law Department  | -Member |



**( A.K Sangma )**

Joint Secretary to the Government of Meghalaya  
Law Department

\*\*\*\*

**Memo No. LJ(A) 19/2002/41-A**

**Dated Shillong the 27<sup>th</sup> July, 2016**

Copy for information to:-

1. The P.S to Chief Minister.
2. The Registrar General, High Court of Meghalaya.
3. The Secretary, Law Department.
4. The Secretary, Public Works Department.
5. The Secretary, Finance Department.
6. The Secretary, Planning Department.
7. The Chief Engineer, PWD (B).
8. The Superintending Engineer, PWD (B).
9. The Financial Adviser, Law Department.

By Order etc...

Joint Secretary to the Government of Meghalaya  
Law Department

\*\*\*\*

